

**GOVERNMENT OF INDIA  
MINISTRY OF HOME AFFAIRS**

**LOK SABHA  
UNSTARRED QUESTION NO. 2544**

**TO BE ANSWERED ON THE 19<sup>TH</sup> DECEMBER, 2023/ AGRAHAYANA 28, 1945  
(SAKA)**

**FOREIGN CONTRIBUTION REGULATION ACT**

**†2544. SHRI NABA KUMAR SARANIA:**

**Will the Minister of HOME AFFAIRS be pleased to state:**

**(a) the number of Non-Government Organisations (NGOs) in the country which are registered under FCRA from abroad along with, State-wise including the number of NGOs of the North Eastern States along with details thereof;**

**(b) the number of NGOs which applied for registration under FCRA during the last two years;**

**(c) the number of such NGOs who have been registered as well as rejected along with the reasons of their rejections with details; and**

**(d) the number of NGOs received funds from abroad under FCRA NGO-wise during the last three years and if so, the details thereof?**

**ANSWER**

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS  
(SHRI NITYANAND RAI)**

**(a): In order to accept foreign contribution, the associations/NGOs have to obtain registration or prior permission under the Foreign Contribution (Regulation) Act, 2010 (FCRA, 2010). State-wise details of associations/NGOs including associations/NGOs of the North Eastern States registered under FCRA, 2010 are available in public domain on the web portal of FCRA i.e. <https://fcraonline.nic.in>.**

**(b) & (c): A total of 1615 applications for registration under FCRA, 2010 were received in last two years i.e. 2021 and 2022. Out of these, 722 applications have been granted and 225 applications have been rejected as on 14.12.2023. The refusal of these applications was due to not fulfilling the eligibility criteria in accordance with the provisions of the FCRA, 2010 and rules made thereunder.**

**(d): A total of 13520 associations/NGOs have received total Rs. 55741.51 crores foreign contribution in last three financial year (F.Y.) i.e. F.Y. 2019-2020 to F.Y. 2021-2022.**

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